

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 423
IB/82/ND/2018

IN THE MATTER OF:

Tricolite Electrical Industries Ltd.	...	Applicant
Versus		
HBN Homes Colonisers Pvt. Ltd.	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Mohit Nandwani, Adv.
For the Respondent PSPCL: Mr. Shreyash U. Lalit, Adv.,
Mr. Himanshu Vats, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **05.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)